

10  
22/9/17  
0083349

THE HIGH COURT OF KERALA  
22 SEP 2017

KOCHI - 682 031  
DATED - 20/09/2017

**PROCEEDINGS**

Judicial Department - Establishment - Inter - district transfer of Clerk - Sanctioned - Orders Issued.

- Read:-
1. Letter No. A1-15/17 dated 22/04/2017 of the District Judge, Ernakulam.
  2. The High Court OM of even no. dated 06/06/17.
  3. Letter No.C2-7778/2017 dated 25/07/2017 of the District Judge, Thrissur.
  4. Application dated 20/07/2017 of Sri.Afsal.P.A., Clerk (H.G), Sub Court, Irinjalakkuda.
  5. G.O. (MS) No. 4/61/PD dated 02/01/1961.

**ORDER NO : C7 - 38815/2017**

As per the letter read as 1 paper above, the District Judge, Ernakulam reported one vacancy of Clerk, to be filled up by the High Court through inter-district/departmental transfer.

After consideration of the application received in pursuance of the High Court OM read as 2<sup>nd</sup> above, the High Court has decided to grant inter-district transfer to the sole candidate, Sri.Afsal.P.A., Clerk (H.G), Sub Court, Irinjalakkuda.

Accordingly, Sri.Afsal.P.A., Clerk (H.G), Sub Court, Irinjalakkuda is transferred and allotted to the Civil Judicial Wing of Ernakulam subject to the terms and conditions laid down in the Government Order read as 5<sup>th</sup> paper above, and other rules governing inter- district transfer of Government Employees.

The joining time of the transferee will be governed by Rule 136, Part I KSRs.

The District Judge, Ernakulam shall issue necessary posting orders to the transferee.

( By Order )



K.Babu

Registrar ( Subordinate Judiciary)

To

The District Judge, Ernakulam.

The District Judge, Thrissur.

The Person concerned ( through the District Judge, Thrissur )

✓ The IT Section, High Court (for publishing in the website)

The Administrative Records Section, High Court ( 2 copies)

The File / The Stock File.

T5